

- (3) Whether they have hired any garage and if so, whether they have domestic servants or a driver or any one else occupying the garage.

Rehabilitation Settlements

1758. **Shri K. P. Singh Deo:**
Shri P. K. Deo:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that there have been large desertions from the rehabilitation settlements;

(b) if so, the reasons therefor; and

(c) the amount spent on the rehabilitation and relief programmes from 1948 to 1966?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) There have been some desertions of migrants from East Pakistan who came to India on or after 1st January, 1964 from agricultural rehabilitation settlements in various States, including Dandakarnya Project. Apart from these desertions, a very large number of families had left the relief camps in which they had been accommodated prior to their dispersal to the rehabilitation settlements.

(b) (i) Migrants' inability to adjust themselves to their new environment, particularly to the unfamiliar climatic and soil conditions, lower rainfall and a different cropping pattern.

(ii) The drought and scarcity conditions prevailing over large parts of the country which affected the rehabilitation settlements also for the last two successive years and consequential failure of crops.

(iii) Relations still living in West Bengal.

(iv) Natural inclination to settle down in West Bengal, strengthened by the hope that the newly constituted State Government would settle them in that State itself.

(v) Fear of prosecution for being spurious migrants.

(vi) False and misleading promises of rehabilitation in West Bengal made by unscrupulous elements who sometimes infiltrate into resettlements.

(c) From 1947-48 to 1965-66 a sum of Rs. 440.08 crores was spent on relief and rehabilitation programmes sanctioned for displaced persons from East Pakistan and West Pakistan. Of this amount a sum of Rs. 199.46 crores was expended on programmes for displaced persons from West Pakistan and the balance of Rs. 240.62 crores on programmes for displaced persons from East Pakistan.

Fair Price Shops in Industrial Establishments

1759. **Shri Y. A. Prasad:**
Shri N. K. Sanghi:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government propose to bring in legislation to compel employers to set up fair price shops in industrial establishments; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). The matter is under consideration.

Employment for Unskilled and Agricultural labour

1760. **Shri P. K. Deo:**
Shri K. P. Singh Deo:
Shri D. N. Deb:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that a plan has been drawn up to provide employment to the unskilled and agricultural labour in the rural areas;

(b) if so, the details thereof; and

(c) the expenditure incurred on the rural workers programme during the Third Plan period?